

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 266/TT/2015

- Subject : Determination of transmission tariff of 765 kV D/C Dharamjaygarh-Jabalpur PS T/L and 2x330 MVAR Switchable Line Reactors with associated bays at Dharamjaygarh Sub-station and line bays at Dharamjaygarh Sub-station only under "Transmission system for Phase-I Generation Projects in Orissa-Part B" in Western Region for 2014-19 tariff period.
- Date of Hearing : 29.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Ltd. and 7 Others
- Parties present : Shri M.M. Mondal, PGCIL
Shri Mohd Mohsin, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 765 kV D/C Dharamjaygarh-Jabalpur PS T/L and 2x330 MVAR Switchable Line Reactors with associated bays at Dharamjaygarh Sub-station and line bays at Dharamjaygarh Sub-station only under "Transmission system for Phase-I Generation Projects in Orissa-Part B" in Western Region for 2014-19 tariff period.
- b) As per the investment approval dated 15.12.2010, the instant assets were scheduled to be commissioned on 15.12.2013. The assets are anticipated to be commissioned on 10.10.2015 with delay of 21.5 months. The time over-run is due to re-routing to biosphere reserved and protected forest areas, forest clearance and RoW problems.
- c) RCE and revised approved apportioned cost submitted vide affidavit dated 30.3.2016.



2. The Commission directed the petitioner to submit the following information following on affidavit with an advance copy to the beneficiaries by 10.5.2016:-

- a. Reasons for time over-run along with documentary evidence in the chronological order;
- b. Auditor's Certificate and revised tariff forms.

3. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

